

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**RAJYA SABHA  
UNSTARRED QUESTION No. 65**

**TO BE ANSWERED ON TUESDAY, December 11, 2018/Agrahayana 20, 1940 (Saka)**

**Amendments to GST laws**

**65. SHRI R. VAITHILINGAM:**

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government has proposed as many as 46 amendments to the GST laws-Central GST, State GST, Integrated GST and Compensation to States Act;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government had invited stakeholders' comments on the draft proposals for amending GST laws by July 15, 2018; and
- (d) if so, the response received by the Government in this regard?

**MINISTER OF STATE FOR FINANCE  
(SHRI SHIV PRATAP SHUKLA)**

(a) & (b) Yes Sir. The Government had proposed around 46 amendments to the Goods and Services Tax (GST) laws viz., the Central Goods and Services Tax Act, Integrated Goods and Services Tax Act, 2017, Union Territory Goods and Services Tax Act, 2017 and GST (Compensation to States) Act, 2017.

The details of the proposed amendments were placed on the Government's website [www.mygov.in](http://www.mygov.in) at the following link:

<https://www.mygov.in/groupissue/stakeholder-consultation-proposed-changes-gst-laws/>

(c) & (d) Yes Sir. The Government had invited comments from the stakeholders on the draft proposals for amending the GST laws by 15th July, 2018. A total of 1285 responses have been received on [www.mygov.in](http://www.mygov.in) portal till 15th July, 2018. Various representations on the proposed amendments have also been received from trade and industry bodies, chambers of commerce and other stakeholders.

The suggestions were examined and placed before the GST Council and based on the recommendations of the Council, modifications were made and the amendment bills were introduced in the Parliament.

Consequently, the amendments proposed to the said Acts were passed by the Parliament and received the assent of the Hon'ble President of India on 29th August, 2018. However, the amendments shall be brought into force after similar amendments in the respective State Goods and Services Tax Acts are carried out by the States.

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